

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-703/ND/2018

In the matter of :

RAP Energy Solutions (P) Ltd

....PETITIONER

Vs.

Plycab Wires (P) Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 12.6.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj


Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Nattasha Garg, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and seeks time to rectify certain errors which have crept in relation to the amount reflected in default of payment as well as the amount reflected as per the record in the demand notice ~~of notice~~ and as mentioned in the application. Let the defects be rectified within a period of 7 days. In view of the same, let the matter be posted after rectifying the defects in the petition and <sup>upon</sup> re-presentation of the same. 



(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit